

23.02.2005

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MA 2583/2004 IN

OA 2608/2003

Present: Ms. Bimla K.Kaul, counsel for applicant.
Shri Ashwani Bhardwaj, counsel for respondents.

MA-2583/2004

The sole prayer made is that some time may be fixed to comply with the direction of this Tribunal dated 16.12.2004. No time limit has been fixed. At this stage, MA is disposed of directing that the respondents should comply with the direction of this Tribunal preferably within four months from the date of receipt of the certified copy of the present order and communicate it to the applicant.

S. A. Singh
(S.A.Singh)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/kdr/